

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.84(ND)/2015

IN THE MATTER OF:

Dr. Vijay Badhwar

.... Applicant/petitioners

Vs.

M/s. GRL Off Highway Tires Pvt. Ltd. & Ors.

.... Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. VARADHARAJAN,

Hon'ble Member(Judicial)

For the Applicant/petitioner :

Mr. Sanjay Chaudhry, Mr. Deepak
Rikhari, Mr. Neeraj Kr. Singh, Advs.

Mr. Vikas Mehta, Mr. A. Nair,
Ms. Shalini S., Advs.

For the Respondent :

Mr. Vikas Mehta, Ms. Shalini Sati Prashad, Advs.
For R 1-6

Mr. Ankit Shah, Advocate for R-7

ORDER

On account of paucity of time, hearing is deferred to
24th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
MEMBER(JUDICIAL)